

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 74/TT/2021

Date: 2.6.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for asset under "Supplementary Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat" in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.2.2021.

- a) Submit Excel Format of Forms – 4C, 5, 5A, 5B, 12A, 13, 14 and 15.
- b) Justifications for additional capitalization claimed during 2019–24 tariff period along with details of balance and retention payments claimed as ACE during 2019-24 tariff period as per Para 7.1 of the instant petition. Specify whether the additional capitalization claimed is within the cut-off date and is within the original scope of work?
- c) Submit Excel Format of IDC statement.

- d) Submit chronological events leading to time over-run alongwith detailed justification.
- e) Whether entire scope of work under “Supplementary Transmission System for Ultra Mega Solar Power Park (700 MW) at Banaskantha (Radhanesda), Gujarat” is complete and the same is covered in the present petition. Provide details/status of other assets covered in the transmission system/project, if any.
- f) Clarify the status of downstream system of the asset covered under in the instant petition.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer